

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 14<sup>TH</sup> day of NOVEMBER 2006.

Original Application No. 1252 of 2006.

Hon'ble Justice Khem Kheran, Vice-Chairman  
Hon'ble Mr. P.K. Chatterji, Member-A

Jogendra Singh, S/o Ex. Sapper Ram Chandra Singh,  
R/o 12/1, Karelabagh Lal Colony,  
ALLAHABAD.

. . . . . Applicant

By Adv: Col. R.A. Pandey

V E R S U S

1. Union of India through Secretary,  
Ministry of Finance, DHQ PO,  
NEW DELHI.
2. Engineer-in-Chief, Army Headquarters, DHQ PO,  
NEW DELHI.
3. Commander Works Engineers (CWE) (Air Force),  
Bamrauli,  
ALLAHABAD.

. . . . . Respondents

By Adv: nil

O R D E R

Hon'ble Mr. Justice Khem Karan, VC

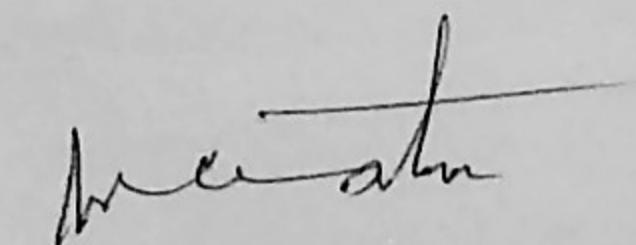
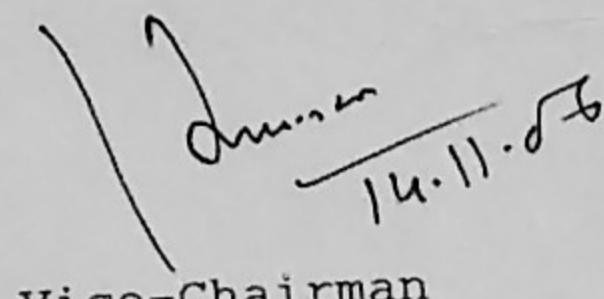
The applicant alleges that he is physically handicapped person and he also applied for the post of Peon in the office of the Commander Works Engineers (Air Force) Bamrauli, Allahabad (Respondents No. 3). When he went for appearing at the interview, the authority concerned turned him away saying that you had not come within time. He says that these order dated 16.10.2006 were not in

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writing but verbal order. He says that he has given representation, copy of which is annexed as Annexure 7 to the OA, but nothing has not been done so far.

2. We are of the view that this OA can be finally disposed of at the admission stage itself with directions to respondent No. 3, to consider and dispose of the representation of the applicant dated 28.10.2006 (Annexure 7) in accordance with the relevant rules/orders within time fixed by this Tribunal. So this OA is finally disposed of with the direction to respondent No. 3 to consider and dispose of the representation of the applicant dated 28.10.2006 (Annexure 7) in accordance with the relevant rules/orders within a period of two months from the date of date a certified copy of this order together with the copy of said representation is produced before him. No order as to cost.

  
Member (A)  
Vice-Chairman  
16.11.06

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